[Sh. Arif Mohammad Khan]

rangements would be made in Delhi within this week, and in Bombay, Calcutta and Madras by the end of December, this year. Thereafter efforts will be made to provide similar facilities at all places having hotels near airports.

Officers have been designated by Indian Airlines to supervise different locations for providing assistance like refunds, text vouchers, hotel accommodation, retrieval of baggage, transmission of messages, etc

To have an independent feedback regarding the quality of services being provided by Indian Airlines, the Consumer Council has been requested to send representatives to make surprise inspections and report on the working of various services and facilities at Palam airport to Indian Airlines as well as the Ministry This will begin as a pilot scheme in Delhi and, if successful, will be extended to other cities in the country

These steps it is hoped, will result in visible improvement in the quality of service to passengers in the very near future

12.24 hrs

BUSINESS ADVISORY COMMITTEE

First Report

SHRI BRAHM DUTT (Tehri Garhwal) I beg to move.

> That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 26th December, 1989 "

MR SPEAKER The question is

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 26th December, 1989 "

The Motion was adopted.

SHRI SAMARENDRA KUNDU (Balasore): Sir, I was on a point of order. I came close to you even.

MR. SPEAKER: What is your point of order?

SHRI SAMARENDRA KUNDU: During the course of discussion, one hon. Member referred to Baba Amte and Pandit Sunder Lal Bahuguna as '....." If it is there on record, I would request you to expunge it.

[Translation]

MR SPEAKER. As I have already told the hon Member, any reference to Baba Amte or any other person who is not a Member of this House will not go on record.

[English]

Now, the House will take up Matter under Rule 377

12.26 hrs

MATTERS UNDER RULE-377

Need to rehabilitate Tribal Fami-(i) lies in Maharashtra displaced due to Sardar Sarover Inter-State Project.

[English]

SHRI SHANTARAM POTDUKHE (Chandrapur). Sır, Sardar Sarovar Interstate Project between Maharashtra, Gujarat and Madhya Pradesh has created problems for 1655 tribal families in Maharashtra Around 1393 families desire to settle and 2583 42 hectares of land is required for resettlement. Maharashtra Government proposed this land in Taloda Taluka of Dhutia district Compensatory afforestation is proposed in 19,000 hectares of land

In the interest of social and ethnic cul-

ture, the tribals want Government land from Akkalkuwa, Akrani, Shahada and Taloda Tehsils of Dhule district as per guidelines of World Bank. They do not want acquired lands for the fear of harassment by the erstwhile owners.

Forest Conservation Act is coming in the way of their rehabilitation. The State Government of Maharashtra has appealed to the Government of India to consider their original proposal for resettlement of Tribal Project affected persons, i.e., for 2583.42 hectares of forest land.

I request Government of India to consider the request made by the Government of Maharashtra in the interest of rehabilitation of these tribals of this project.

(ii) Need to introduce Vayudoot serv ice from Cannanore in Kerala

SHRI MULLAPPALLY RAMACHAN-DRAN (Cannanore): Cannanore in North Kerala is a historically important town with many potential tourist attractions. It is fast becoming a commercially busy centre. Thousands of persons in and around Cannanore are working abroad especially in the Gulf countries. All this necessitates better travel facilities.

As of now, the people of Kasargod, Cannanore and Wyanad have to depend on the Calicut and Mangalore Airports If Vayudoot service is introduced in Cannanore, it would be a great help to facilitate speedy travel.

Cannanore has several maidans or grounds to boast of and it will thus not be difficult to prepare for the landing of Vayudoot aircraft here.

I, therefore, request the hon. Minister for Civil Aviation to consider the proposal to set up a Vayudoot station at Cannanore at the earliest.

(iii) Need for early settlement of Cauvery Water dispute

SINGARAVADIVEL SHRI S. (Thanjavur): Sir, the delay in finding out a solution to the long pending dispute over the sharing of Cauver; waters among the State of Tamil Nadu, Karnataka and Kerala and the Union Territory of Pondicherry causes numberable and irrepairable less to the ryots in the Cauvery Delta, particularly in Thanjavur district in Tamil Nadu. Agriculture in the district is continuously affected during the last 15 years. Unless a speedy settlement is reached, Thanjavur district which was once known, as the granery of the South will be ruined for ever. Problem is acute this year also. The paddy crops standing in about 4,44,936 hectares of land in Thanjavur district need water for six weeks for its full growth. The water now available in the Mettur Dam will be sufficient for only two weeks. In these circumstances, for the standing crops, water is required for irrigation for another four weeks thereafter This could be met only by the supply of 20 TMC water from Karnataka. I, therefore, request the Government of India to persuade the Government of Karnataka to release at least 20 TMC of water to Tamil Nadu to save the standing crops and to refer the dispute to the tribunal for an early settlement.

(Iv) Need to set up a Sugar Mill at Phulpur in Utter Pradesh

[Translation]

SHRI RAM PUJAN PATEL (Phulpur): Mr. Speaker, Sir, I would like to draw the attention of the Central Government to a very important issue. In 1980 in the presence of the then Prime Minister, the then Agriculture Minister had announced that a sugar mill would be set up at Phulpur in Uttar Pradesh. I have repeatedly raised this point in Parliament and also sent letters to the Ministry of Food and Agriculture. In reply, I was told that the matter would be considered only after a proposal was received from the Uttar Pradesh Government. Then Uttar Pradesh Government sent a proposal to the